GOVERNMENT OF MAHARASHTRA

Department of Revenue and Forest, Disaster Management, Relief and Rehabilitation, Mantralaya, Mumbai- 400 032 No: DMU/2020/CR. 92/DisM-1, Dated: 7th May. 2020

ORDER

Addendum to the Consolidated Revised Guidelines on the measures to be taken for containment of COVID-19 in the State

Reference:

- Revenue and Forest, Disaster Management, Relief and Rehabilitation Department Order No. DMU-2020/C.R.92/DMU-1, dated 25th March 2020, 15th April 2020, dated 17th April, 2020, 21st April 2020, 23rd April 2020, 24th April 2020, 28th April 2020, 30th April, 2020 and 1st May, 2020
- 2) Ministry of Home Affairs (MHA) Order No. 40-3/2020-DM-I (A) Dated 15th April, 2020, 19th April, 2020, 21st April, 2020, 24th April, 2020 and 29th April 2020

In continuation to the Order No. DMU-2020/C.R.92/DMU-1, 30th April 2020 and 1st May, 2020 of the State Government and in exercise of the powers, conferred under the Disaster Management Act, 2005 the undersigned, in his capacity as Chairperson, State Executive Committee, hereby issues orders to *amend and include* the following for the strict implementation by the concerned authorities in the State of Maharashtra:

- 1. A provision of requirement of a registered medical practitioner in para 2 of the order dated 1st May, 2020 is deleted.
- 2. The migrants/stranded persons desirous of travelling to home state should be screened at the time of starting of journey, by use of digital thermometer and symptomatic examination. This be done free of cost through Medical Officers of Government/Municipal Corporations or by hiring the services of registered medical practitioners by the Municipal Corporations.
- 3. A single list of all passengers indicating that they have been screened and found to be not displaying any *influenza like illness (ILI)* be issued by the Medical person in-charge. There will be no need for individual certificates and a certification of passengers manifest shall suffice.

BY ORDER AND IN THE NAME OF GOVERNOR OF MAHARASHTRA

CHIEF SECRETARY
GOVERNMENT OF MAHARASHTRA

Copy to:

1. Principal Secretary to Hon'ble Governor of Maharashtra, Mumbai,

- 2. Hon'ble Chairman, Maharashtra Legislative Council,
- 3. Hon'ble Speaker, Maharashtra Legislative Assembly,
- 4. Principal Secretary to Hon'ble Chief Minister, Government of Maharashtra,
- 5. Secretary to Hon'ble Deputy Chief Minister, Government of Maharashtra,
- 6. Private Secretary to Leader of Oppostion, Legislative Council / Assembly,
- 7. Private Secretaries of All Hon'ble Minister/Minister of State, Mantralaya,
- 8. Chief Secretaries of the concerned States.
- 9. All Additional Chief Secretaries/Principal Secretaries/Secretaries of Government of Maharashtra,
- 10. Director General of Police, Maharashtra State, Mumbai,
- 11. Principal Resident Commissioner / Resident Commissioner of concerned States.
- 12. Principal Secretary, Public Health Department, Mantralaya,
- 13. Secretary, Medical Education, Mantralaya,
- 14. All Divisional Commissioners in the State,
- 15. All Commissioners of Police in the State,
- 16. All Commissioners of Municipal Corporations in the State,
- 17. All District Collectors,
- 18. All Chief Executive Officers, Zilla Parishad,
- 19. All District Superintendents of Police in the State.